

LOK SABHA

Friday, July 31, 1970/Sravana 9. 1892
(Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

ORAL ANSWERS TO QUESTIONS

Measures to Check Communal Disturbances

+

*121. SHRI K. RAMANI :
SHRI MOHAMMAD ISMAIL :
SHRI SATYANARAIN SINGH :
SHRI P. GOPALAN :
SHRI G. VENKATASWAMY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of India have suggested to the State Governments a four-point plan to check communal disturbances ;

(b) if so, what are the details of the plan ;

(c) whether it is a fact that the incidence of communal riots has gone up during the last four years ; and

(d) whether any detailed analysis has been made of this phenomenon and, if so, the findings thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) to (d). A statement is laid on the Table of the House.

Statement

(a) and (b). On 27th May, 1970, the Prime Minister wrote to all the Chief Ministers to acquaint them with the outcome of her discussions with some Chief Ministers

in Delhi on 23rd May regarding the manner in which communal violence could be dealt with effectively. The main points emphasised in the course of the letter were the following :—

- (1) There is urgent need for utmost vigilance and strong action on the part of administration to curb the forces that encourage communalism.
- (2) Pending consideration of further legislative measures, State Government should maintain a close watch on the activities of communal organisations.
- (3) State Government should take suitable action to deal with the participation of some Government servants and teachers in the activities of communal organisations.
- (4) Timely and adequate action under law should be initiated in respect of inflammatory writings and public utterances which foment communal trouble. The matter deserves the personal attention of the Chief Ministers.
- (5) Communal activities and situations have to be dealt with in an entirely different manner from other law and order troubles. There should be no hesitation in taking the most stringent action at the first signs of communal tension or trouble.
- (6) There should be a thorough review of the intelligence and administrative arrangements at the district level in each State, to enable adequate notice being taken of all the straws in the wind.
- (7) Special attention would be necessary in respect of those districts which have been affected by or are sensitive to communal trouble. In order to make concerned district officers more aware of the existence of this problem and also to under-

stand their practical difficulties there should be conferences of these officers in small batches.

(8) Prompt action should be taken against officers who are found wanting in the handling of communal situations, in view of the positive recommendation of the National Integration Council to hold district officers responsible for disturbances if they should occur. Officers who show commendable performance in dealing with communal situations should be suitably rewarded.

(9) Punitive impositions in areas affected by communal disturbances can be effective.

(10) State Governments should undertake studies of the various aspects of the communal problem in different regions so that problems peculiar to a region could be more effectively dealt with. Central help could be available for such studies.

(c) The communal situation in the country has not been satisfactory from the second half of 1967.

(d) The National Integration Council had examined the problem in all its aspects in the Srinagar Conference in June 1968. The Standing Committee of the National Integration Council and the Sub-Committee on Communalism constituted by the National Integration Council review the situation from time to time. Commissions of Inquiry had been appointed into several specific disturbances. The suggestions made to the State Government from time to time for dealing effectively with the problem are based on the recommendations of these bodies and Commissions.

SHRI K. RAMANI : Sir the points that have been made in the statement laid on the Table are of a very general nature and are vague. The question put by me is a very specific one. I would like to know from the hon. Minister a categorical reply to this. For the past four years, communal riots have been developing in big industrial centres, especially centres like Bhilai, Ranchi, Indore, Ahmedabad, Roukela, Bhiwandi, Jalgaon, Meerut, Varanasi and Jalpaiguri

in West Bengal. These are working class areas. I want to know whether the Government know that behind these communal riots, the big business in India as well as reactionary communalists are inspiring these communal elements by spending money and also inducing the communal elements to bring the trade union movement as well as the democratic movements to spoil the general democratic advance of the people in this country. I want to know whether Government is possessing any such information. If it does, why that reference is not there in the supposed letter which has been written by our Prime Minister to the States? I want to have a categorical reply to this.

SHRI RAM NIWAS MIRDHA : It is not correct to say that the Prime Minister's letter to the State Chief Ministers is vague. It is a very positive letter and it brings out the various aspects of the communal situation and seeks to probe into the various aspects of the communal incidents.

As regards the industrial centres being subjects to communal tension and communal riots, it is true that there have been some instances recently when communal riots, have taken place in centres which are predominantly of an industrial nature, but to say that there is some conspiracy behind it has not been borne out by investigations so far. Actually, the problem of communal violence is of a very complicated nature and in a way the latent feeling of communal tension that obtains in the country is, as a matter of fact, the main reason why these conflicts take place and such incidents occur.

SHRI K. RAMANI : The answer of the hon. Minister, as you yourself can see, is not a satisfactory one. I have specifically asked why these communal tensions and riots are taking place in such industrial centres and the working class areas. He has not answered that.

My second question is this. There is the tall talk that the Government are fighting against communalism as well as communal riots and are asking the State Governments to take action in a general way. What is the specific action that the Government has proposed and what specific action has been taken by the Central Government to stop this kind of communal

riots and also the inducement of communal riots by the writings in certain newspapers by certain interested persons and parties and communal elements? What steps have they taken, apart from simply proposing to the State Governments and to conduct an enquiry after a communal riot has occurred? Before such riots occur, what preventive action and what specific steps have the Central Government taken? I want to have a categorical reply.

SHRI NAMBIAR : It is better that the Prime Minister answers this question, since she is in charge of the Home Ministry, and as this is a very serious matter.

SHRI RAM NIWAS MIRDHA : As regards the Prime Minister's writing to the State Chief Ministers and not taking any action on her own, the facts are that law and order is a State subject. The main machinery for dealing with such incidents before they arise and afterwards is the police administration in that particular State. Therefore, the centre's role in such a situation is of a limited nature though of important quality. The initiative taken by the Prime Minister and Home Ministry in this respect has been of a very serious nature. We have been writing constantly to the States. About preventive action on the part of the Central Government, the only effective way in which it can be done is to have an improved intelligence machinery and forewarn the State Governments about any tension in any particular area and what steps are to be taken in a situation which is latent in that particular area. The Central Government have been very vigilant about that. They have been writing to the State Governments about such information. But the real follow up action to be taken rests with the State Governments.

श्री मुहम्मद इस्माइल : अध्यक्ष महोदय, अभी मन्त्री महोदय ने बताया कि स्टेट्स को कह दिया गया है और हम लोग बिजिलेंस रखते हैं सिर्फ यहाँ दिल्ली में बैठ कर। कल रेफ्यूजीज के मामले में जो बहस हो रही थी वह मैंने सुनी और ट्रेड यूनियन की इन्टीग्रेशन कमेटी का भी मैं मँबर था, मुझे इस बात का तजुर्बा है, मैंने बार बार सजेस्ट किया कि कम

से कम यह कमेटी चले, जा कर परसनली हम लोग इन्टरवीन करें, सिचुएशन को देखें लेकिन रिफ्यूज किया गया और कोई ऐक्शन नहीं लिया गया। इन्टीग्रेशन कमेटी हुई सब कुछ हुआ बावजूद इसके क्विग क्लास में यह चीज स्प्रेड हो रही है और चार वर्ष से एक भी स्टेप नहीं लिया गया। मैं यह मिनिस्टर साहब से पूछना चाहता हूँ कि इतनी रिपोर्टें निकली हैं, पुलिस आफिसर्स के खिलाफ भी निकली हैं तो कौन सा स्टेप किसी पुलिस आफिसर पर लिया गया या जो पार्टीज इन्वाल्ड हैं, परसन्स इन्वाल्ड हैं उन पर लिया गया? कोई भी स्टेप आपने उन पर लिया है या नहीं? खास तौर से मैं कहना चाहता हूँ कि रांची में जो दंगा हुआ उसके बाद आज दो तीन वर्ष हो गए हैं, वहाँ सैकड़ों एम्प्लाइज जो डिस्प्लेस्ड हैं वह एक होस्टेल में पड़े हुए हैं। उनको आज तक रिहैबिलिटेड नहीं किया गया। इस सब का कारण क्या है? क्यों नहीं किया गया यह मैं पूछना चाहता हूँ। सिर्फ इन्टीग्रेशन करने का मामला यह नहीं है। यहाँ पर मूल नीति का सवाल है। अगर सिसियारिटी है गवर्नमेंट में, अगर सिसियारिटी है रूलिंग पार्टी में, हमेशा यह उपदेश देते हैं कि यह नेशनल क्वेश्चन है, तमाम पार्टियों को एक हो कर इसके लिए काम करना चाहिए मगर इन्होंने इसके लिए क्या ऐक्शन लिया है? मैं यह पूछना चाहता हूँ कि कौन कौन सी जगह आपने क्या क्या स्टेप्स लिए हैं, खास तौर से रांची में आपने क्या किया है?

श्री राम निवास मिर्चा : अध्यक्ष महोदय, यह कहना गलत है कि सरकार की नीति व नीयत में कोई शक है। सरकार की नीति स्पष्ट है कि इस प्रकार के दंगे न हों और जब कभी भी इस प्रकार की सूचना केन्द्रीय सरकार को मिले तो राज्य सरकारों को इस बात के लिए आगाह किया जाय कि ऐसी स्थिति उत्पन्न हो रही है जिस को ध्यान में रखते हुए कठोर से कठोर कार्यवाही बह करें।

जहाँ तक रांची का प्रश्न है वहाँ स्थिति अभी क्या है यह मैं नहीं कह सकता। अगर माननीय सदस्य अलग से प्रश्न पूछते तो उसका भी उत्तर दिया जा सकता था। लेकिन केन्द्रीय सरकार ने जो भी इस दिशा में कार्य किया है वह निश्चित रूप से एक दृढ़ नीति के अनुसार किया है और सरकार इस बात के लिए कटिबद्ध है कि इस प्रकार का जो साम्प्रदायिक तनाव है उसको कम किया जाय और जो इस प्रकार की घटनाएँ होती हैं उनको रोका जाय और होने के साथ साथ उनको बहुत तेजी से और जल्दी दबाया जाय जिस से देश में वह फैल न सकें।

SHRI P. GOPALAN : Recently, Government have prohibited drills and training camps by the RSS in Delhi and some other parts of the country. That is one of the most welcome measures taken by the government since the communal violence in the country, and we welcome that. In Kerala also there is a large number of training camps conducted by the RSS and I hope government would take similar action after President's Rule is declared in a few days. I would like to know whether the government is aware of the fact that secret training camps have been started recently in Kerala where open communal hatred is being preached and that training is being under the direct patronage of the Kerala Home Minister Shri C. H. Mohammad Koya of the Muslim League. Have the Central Government received any information from their intelligence sources to this effect? If so, will they take similar action against these secret camps conducted by the Muslim League also?

SHRI RAM NIWAS MIRDHA : I will again have to say that it is basically a matter for the Kerala State Government to take whatever action they choose to in the matter. According to the hon. Member RSS and other organisations are holding hundreds of camps.

SHRI KANWAR LAL GUPTA : Which other organisation?

SHRI RAM NIWAS MIRDHA : I am

repeating the allegation of the hon. Member.

SHRI KANWAR LAL GUPTA : He has mentioned the Muslim League. Why do you not say that? नाम लेने में शर्म क्यों आती है, नाम लीजिये।

SHRI RAM NIWAS MIRDHA : The hon. Member has clearly stated...

SHRI JAGANNATHA RAO JOSHI : As a Minister he should be in touch with all the information. इल्लज पर बैन सिर्फ आर०एस०एस० पर ही नहीं है, सब पर है।

SHRI RAM NIWAS MIRDHA : The question is of a very specific and limited nature.

SHRI JAGANNATHA RAO JOSHI : Why are you avoiding naming it?

श्री हुकम चन्द कछवाय : रोज समाचार-पत्रों में छपता है, नक्सलवादियों की बातें रोज अखबारों में आती हैं।

DR. RAM SUBHAG SINGH : By such behaviour they are directly encouraging it. It is no other party but this government that is responsible for communal riots.

SHRI KANWAR LAL GUPTA : I charge them that they are in league with Muslim League.

SHRI RAM NIWAS MIRDHA : Communal activities by way of drill and training camps, whether organised by the RSS or the Muslim League, would be dealt with in the same way, whether in Kerala or in any other part of the country. I can most categorically state that.

SHRI BAL RAJ MADHOK : He has asked a specific question whether hundreds of camps have been organised by the Muslim League.

SHRI RAM NIWAS MIRDHA : I am coming to that. The question that was asked was not of a general nature whether the Muslim League is organising those camps all over the country and whether a ban

would be put on that. The question was limited to Kerala, whether government is aware of such camps and what action they propose to take. On that I say that Kerala has a lawfully constituted government which will take necessary action.

DR. RAM SUBHAG SINGH : Still he has not named it. He is misleading the House.

SHRI RAM NIWAS MIRDHA : I am not misleading the House. I must deny that charge. I am only saying that action would be taken by the State Government, if they think those activities to be objectionable.

SHRI C. K. BHATTACHARYYA : The hon. Member has accused the Home Minister of Kerala. So, how can the State Government take action ?

SHRI RAM NIWAS MIRDHA : I repeat that the Home Minister or the Government is not in any way connected with those activities. It is a completely wrong and baseless allegation.

SHRI KANWAR LAL GUPTA : The Home Minister is responsible for the communal activities in Kerala.

SHRI P. GOPALAN : I have asked a specific question whether Government have received any information to this effect from their intelligence sources in Kerala. I can say from my own personal experience that they are running hundreds of camps in my own district and in some camps even rifle training is being given. I can prove it.

SHRI E. K. NAYANAR : In my constituency also both the RSS and the Muslim League are running such camps.

SHRI A. SREEDHARAN : On a point of order, Sir. The hon. Member has levelled a very serious allegation against the Home Minister of a State Government. The Home Minister of that State Government is not present here to reply to that allegation...*(Interruption)*. The hon. Member from the Marxist Communist Party could have said that certain political parties do it. But here is a specific allegation against the Home Minister of a State

Government, who has maintained law and order and who has put the Marxists in their proper places...*(interruption)*

SHRI K. LAKKAPPA : Can such an allegation be hurled here ?

MR. SPEAKER : I fail to listen to all of you when all of you are speaking simultaneously. How can you expect me to reply to anything when all of you are speaking simultaneously ?

SHRI EBRAHIM SULAIMAN SAIT : What about the point of order ?

MR. SPEAKER : I could not follow the point of order. When all of you are speaking simultaneously, how can I listen to him ?

AN HON. MEMBER : There is no point of order.

MR. SPEAKER : I agree with you. If there is no point of order, I am very happy.

SHRI K. LAKKAPPA : Very frequently you have given the ruling that such allegations should not be made in the absence of Ministers who are not capable of defending themselves.

SHRI J. M. BISWAS : This should be expunged.

MR. SPEAKER : I think, besides the Question Hour, why should we not fix one Quarrel Hour also so that after that is over we can have some peace here ? Every day this is going on.

SHRI EBRAHIM SULAIMAN SAIT : I seek your protection, Sir.

MR. SPEAKER : Shri Venkataswamy.

SHRI P. GOPALAN : I asked a specific question and no reply is coming to that.

श्री जी० बंकटस्वामी : गवर्नमेंट आफ इण्डिया ने स्टेट गवर्नमेंट्स को फोरप्वाइन्ट्स प्लान भेजा है, मैं जानना चाहता हूँ कि उस के बारे में स्टेट गवर्नमेंट्स का क्या रिप्लायन है ?

खास तौर से आन्ध्र प्रदेश के चोफ मिनिस्टर के बारे में यह देखा जा रहा है कि वे कम्यूनल आर्गैनिजेशनज को एन्फ्रेज कर रहे हैं—अगर यह सही है तो क्या आप इस के बारे में कुछ बता सकते ?

MR. SPEAKER : There was a general question about the four points suggested. Now you have come to individual cases.

SHRI K. NARAYANA RAO : The most substantial part of the question is the Chief Minister's activities. That should be disallowed.

SHRI RAM NIWAS MIRDHA : It is not correct to say that the Chief Minister of Andhra Pradesh is encouraging activities of a communal nature.

SHRI K. NARAYANA RAO : On the contrary.

SHRI RAM NIWAS MIRDHA : As regards the response of the Chief Minister to the Prime Minister's letter, this letter is a part of the constant consultations that go on between the Prime Minister and the Chief Ministers. This letter itself was an outcome of the conference of Chief Ministers which the Prime Minister called and the broad conclusions arrived at that conference were communicated to the Chief Ministers for taking further action on them.

श्री अब्दुलगनी डार : क्या मिनिस्टर साहब बतायेंगे कि सरकार की नोटिस में कोई ऐसी बात आई है कि श्री चव्हाण और श्री नायक को जलील करने के लिए भिवंडी में हिन्दू सरकार के इशारे पर श्री देसाई जोकि रेवेन्यू मिनिस्टर थे उन्होंने पांच लाख रुपया खर्च करके महाराष्ट्र में कम्यूनल रायट्स करवाये ? क्या ऐसी कोई बात सरकार की नोटिस में आई है और अगर आई है तो उसके नतीजे के तौर पर देसाई साहब को निकाला गया है...

[श्री अब्दुलगनी डार : کیا مشر صاحب بتائیں گے کہ سرکار کی نوٹس میں کوئی ایسی بات آئی ہے کہ شری چوہان اور شری نایک کو ذلیل کرنے کے لئے بھونڈی سپنر مکر کے اشارہ پر شری دیا نی جو کہ ریورنیز مشر تھے انھوں نے 5 لاکھ روپے خرچ کر کے ہمارا شہر جس کی دیکھنا ریش کروائے کیا ایسی کوئی بات سرکار کی نوٹس میں آئی ہے اور اگر آئی ہے تو اس کے نتیجے کے طور پر دیا نی صاحب کو نکالا گیا ہے۔]

अध्यक्ष महोदय : यह कैसा पैदा होता है ?

श्री अब्दुलगनी डार : यह इसलिए पैदा होता है कि कम्यूनल रायट्स जो होते हैं वह कैसे होते हैं ? उनको जनसंघ करवाता है या सरकार करवाती है या कोई और करवाता है ? इसलिए मैंने पूछा है कि गवर्नमेंट की नोटिस में यह बात आई है कि भिवंडी, जलगांव, थाना और उसके इंद गिद के गावों में जो फसादात हुए वह मि० देसाई ने श्री चव्हाण और नायक को जलील करने के लिए करवाये थे ?

[श्री अब्दुलगनी डार : یہ اس لئے پیدا ہوا ہے کہ کمینسٹ رائٹس جو ہوتے ہیں وہ کیسے ہوتے ہیں، ان کو جن منگے کر داتا ہے یا سرکار داتی ہے یا کوئی اور کرتا ہے اس لئے میں نے پوچھا ہے کہ گورنمنٹ کی نوٹس میں یہ بات آئی ہے کہ بھونڈی سپنر مکر کے اشارے پر شری دیا نی اور سرکار کے نوٹس میں جو فسادات ہوئے وہ مشر دیا نی نے شری چوہان اور نایک کو ذلیل کرنے کے لئے کر دائے تھے۔]

MR. SPEAKER : This is not relevant

SHRI H. N. MUKERJEE : May I know if the Central Government satisfies itself that when these communal carnages take place, the State Government at least take *ex post facto* measures like prosecutions of those who were found indulging in dastardly activities, for example, in an egregious case in Bhiwandi where all the children of a family were thrown into the fire and killed and where the mother had to come to even Delhi and talk about the case ? Have the Central Government taken steps to see that the prosecutions are instituted at once and expedited before all this kind of long term cogitation goes on which produces no result ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : The prosecutions have been

launched and some persons arrested. Some officials have also been suspended in this case.

SOME HON. MEMBERS *rose*—

MR. SPEAKER : You want to go only with this Question today ? We have already taken 25 minutes. I will have to pass on to the next Question.

SHRI BAL RAJ MADHOK : This is very unfair ; this is very wrong. You allow us also...(*Interruptions*)

MR. SPEAKER : I cannot allow further questions

SHRI BAL RAJ MADHOK : This is very unfair. If you do not allow, then I make a charge. They are the people who are responsible for all the communal riots in the country. It is the Prime Minister's speeches which are creating riots in the country (*Interruptions*.)

MR. SPEAKER : I have not called you.

SHRI BAL RAJ MADHOK : The hon. Minister just now said about the State Governments' directions. I want to know how did you take action in Delhi. Are they your orders or the State Government's orders. They are your orders. (*Interruptions*.)

MR. SPEAKER : I have not called any one.

SHRI KANWAR LAL GUPTA : Our party has been abused and you do not give us a chance. Let there be a commission appointed and we will prove who is responsible for communal riots. (*Interruptions*)

SHRI BAL RAJ MADHOK : They are the people who are responsible for the communal riots in the country. They are the people who are communalists. They have their own party interests and vested interests in creating communal riots in the country. I charge them that they are the people who are responsible for the communal riots in the country. (*Interruptions*.)

MR. SPEAKER : Next question.

श्री कंबर लाल गुप्त : हमारी मांग है कि कमीशन बिठायेँ। हम साबित करेंगे कि कांग्रेस पार्टी और प्राइम मिनिस्टर कम्युनल रायट्स करवा रही हैं। (व्यवधान).....

SHRI BAL RAJ MADHOK : Who is communal ? What is the definition of "communal". He who places personal interests, party interests and vested interests over the national interests is communal. They are the people who are communal. This is the charge against them.

SHRI KANWAR LAL GUPTA : We demand that a Commission should be appointed to find out who is responsible for communal riots. We will prove that the Prime Minister is responsible for it (*Interruption..*)

MR. SPEAKER : I have gone to the next Question.

SHRI BAL RAJ MADHOK : This is very unfair. The Chair is safeguarding the Prime Minister(*Interruption*.)

MR. SPEAKER : That is very unfair. We have already taken 25 minutes on this Question.

SHRI KANWAR LAL GUPTA : Our party has been attacked and you do not permit us to ask a question. This is a very unfair. No Member has been called from our party.

श्री जगन्नाथ राव जोशी : अध्यक्ष महोदय, लोकसभा में अगर हमें जवाब नहीं मिलेगा तो फिर वहां कहीं मिलेगा ?..... (व्यवधान)...

Increase of Naxalite Activities in the Country

+

*122. SHRI SRADHAKAR SUPAKAR :

SHRI SAMINATHAN :

SHRI DHANDAPANI :

SHRI N. SHIVAPPA :

SHRI G. Y. KRISHNAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that on the 31st